

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2018 &**  
**IA NOS. 1041 & 1574 OF 2018**

**Dated : 14<sup>TH</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Jaiprakash Power Ventures Limited**

**.... Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Venkatesh  
Ms. Nishtha Kumar  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Aradhna Tandon  
Mr. Parinay Deep Shah for R-1  
  
Mr. Ashish Anand Barnard  
Mr. Pramhans Sahani for R-2

**ORDER**

**(IA NO. 1574 OF 2018- Delay in filing reply by R-1)**  
**(IA NO. 1041 OF 2018- Delay in filing reply by R-2)**

We have heard the learned counsel appearing for both the parties.

The learned counsel, Ms. Aradhna Tandon, appearing for the first Respondent and learned counsel, Mr. Ashish Anand Barnard, appearing for the second Respondent submitted that, there is a delay of 137 days (IA No. 1574/2018) and 35 days (IA No. 1041/2018) in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 and after perusal of the applications explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IAs are allowed.

**APPEAL NO. 54 OF 2018**

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant, submitted that, he may kindly be permitted to take notice with respect to the fourth Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to take notice with respect to the fourth Respondent.

List this matter on **07.12.2018**, as agreed by the learned counsel for the appearing parties.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice N. K. Patil)**  
**Judicial Member**